

port (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1982-83 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1982-83.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-7850/84]

12.23 hrs

COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES

Forty-fourth Report

SHRI A. C. DAS (Jaipur) : I beg to present the Forty-fourth Report (Hindi and English versions) on the Action Taken by Government on the recommendations contained in the Thirty-third Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Working of Integrated Tribal Development Projects in Madhya Pradesh.

श्री हरीश कुमार गंगवार (पीलीभीत) : अध्यक्ष महोदय, मैं नियम 377 की पालिसी के बारे में कहना चाहता हूँ।

अध्यक्ष महोदय : आप आ कर बात लीजिएगा। आकर बात करनी है तो कर लीजिएगा समझना चाहें, समझ लीजिएगा, जो आप समझाना चाहें वह भी समझा

दीजिए। आपके लिए सारे रास्ते खुले हैं। लेकिन यहां आ कर कहें कि आपके साथ डिसक्शन शुरू करूं तो यह नहीं हो सकता है। आप जिनको भेजना चाहें, मेरे आदमियों के पास भेज दीजिएगा। जिन मैम्बर्स को भेजना चाहें, उनको भेज दीजिएगा।

I am open to suggestion. I will take your suggestions. If am wrong, I will admit. मेरे दिमाग में कोई बात नहीं है। लेकिन आप जो भी मानना पड़ेगा कि अगर हम गत्ती नहीं करते हैं तो आपको भी सहायता देनी पड़ेगी।

12.25 hrs.

MATTERS UNDER RULE 377

(i) Adulteration of Petrol in Kerala

SHRI V. S. VIJAYARAGHAVAN* (Palghat) : The newspapers in Kerala have reported that organised gangs of anti-social elements pilfer petrol which is sent to different parts of Kerala in tankers from Cochin. Their *modus operandi* are that big tankers carrying petrol is diverted from the main road to some by-lanes, and petrol is drained out from the tanker. Thereafter, they fill it with kerosene. This practice has been going on for quite some time.

Indian Oil Corporation, Hindustan Petroleum and Bharat Petroleum are the three companies which are supplying petrol to different parts of the State. The All Kerala Federation of Petrol Dealers has suggested that in order to check this malpractice, the old practice of carrying petrol in the companies' own tankers should be resumed. In most of the cases, it is because of collusions between the drivers and the pilferers that large-scale pilferage of petrol becomes easy. Needless to say that adulteration of petrol causes damage to the vehicles, and the public suffers.

[Shri V.S. Vijayaraghvana]

Therefore, I request the Government to give suitable instructions to the oil companies to take urgent steps to check this malpractice.

*(Interruptions)***

(At this stage, Shri K. Mayathevar and some other hon. Members left the House)

MR. SPEAKER : Not allowed. Not allowed.

*(Interruptions)****

(ii) Need for purchase of cotton in Gujarat by Cotton Corporation of India

श्री अमरसिंह राठवा (छोटा उदयपुर): अध्यक्ष महोदय, मैं गुजरात राज्य के बड़ौदा जिला छोटा उदयपुर क्षेत्र का रहने वाला हूँ।

मैं जिस क्षेत्र आता हूँ वह एक पिछड़ा हुआ आदिवासी क्षेत्र है। वहाँ पर अधिकतर खेती कपास की होती है। वहाँ के किसानों को इसी पर निर्भर रहना पड़ता है। इस वर्ष कपास की उपज अच्छी हुई है, मगर फिर भी किसान बहुत परेशान हैं, क्योंकि उसको उपज के वाजिब दाम नहीं मिल रहे हैं। कॉटन कारपोरेशन आफ इंडिया ने कपास करीदना बन्द कर दिया है। जिसके कारण किसानों के पाम कपास काफी मात्रा में इकट्ठी हो गई है।

मेरा आपके माध्यम से सरकार में अनुरोध है कि वे कॉटन कारपोरेशन आफ इंडिया को तुरन्त आवेश दें कि वे कपास की खरीद चालू करें ताकि गुजरात क्षेत्र के किसानों की बरबाद होने से बचाया जा सके।

SHRI A. K. ROY (Dhanbad) : Sir, I have got a point of order.

MR. SPEAKER : What is your point of order ?

SHRI A. K. ROY : My point of order arises out of your dealing with the Members. Firstly, those Members who stand in their own seats and try to draw your attention very humbly-you never listen to them. The total noise is being monopolized by a few people among a few benches. Does it mean we should also go there and shout, and then only you will hear. ?

SHRIMATI GEETA MUKHERJEE (Panskura) : Should we also go there every day ?

SHRI A. K. ROY : Every day we stand up if we want to say something, in our seats. We are ignored. That means we should all go there and shout, and only then you will hear. This is my point of order.

MR. SPEAKER : You are welcome.

SHRI A. K. ROY : This is my point of order. Kindly give a ruling whether Member should stand in their seats.

MR. SPEAKER : I can give one ruling. I welcome the suggestion that all the Members are supposed to stand in their seats, and then speak. Every Member in the House has been allotted a seat. He should stand in his seat and then speak. Otherwise I will not allow.

PROF. K. K. TEWARY (Buxar) : There should be no reflection on the Chair.

PROF. SAIFUDDIN SOZ (Bara-mulla) : Will you not allow me ?

MR. SPEAKER : For what ? I have not allowed any such subject.